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थाना प्रभारी, पृलिस थाना कल्याणपुरी, दिल्ली के दिवसद्ध आरोध

- 1545. श्री सुनील कृमार गट्टनीयक : क्या गृह मंत्री यह बताने की कृपा करोंगे कि :
- ं (क) क्यायह सच है कि थाना प्रभारी, पिलस धाना कल्याणपुरी, दिल्ली प्रापटी डीलरों की सांठ-गांठ से वड़े पैमाने दिल्ली विकास प्राधिकरण और स्थानीय क्षेत्रों कों किसानों की अनिधकत रूप से करके पिछले काफी समय से काला धन जमा कर रहा है ;
- (स) क्या सरकार उक्त थाना प्रभारी विरुद्ध कार्यवाही करने का विचार हैं; और
- (ग) यदि हां, तो उसका ब्यारा क्या और यदि नहीं, तो उसके 중 ?.

कर्मिक, लोक जिकायत तथा पेंचन मंत्रा-खब में राष्ट्र मंत्री तथा यह मंत्रालय में राज्य मंत्री (भी गी. चिद्यवरम्): (क) जी नहीं श्रीमन ।

(ব) और (ग) प्रश्न नहीं उठते ।

Loans given by the state bank of indore

SHR1 **SATYA PRAKASH** MALAVIYA; Will the Ministei of FINANCE be pieased to state:

- (a) what are the details of loans given through letters of credit to firms engaged in export trade during the period from June, 1986 till date by the State Bank of Indore, Chandni Chowk, Delhi branch;
- (b) whether! any inregularities have come to light in sanctioning these loans;
- (c) if so, .what are the details in this regard?

THE MINISTER OF STATE THE DEPARTMENT OF ECONOMIC AF-FAIRS IN THE MINISTEROF FIN-ANCE (SHRI EDUARDO FALEIRO):

(a) The State Bank of Indore has re-ported that the total amount of Foreign

Letters of Credits issued opened by their Chandni Chowk Branch, Delhi under Foreign Trade Business during the period from June 1986 till 3-5-1988 aggregated Rs. 1,009.50 lakhs in despect of 12 companies.

(b) and (c) The bank has repoited that no irregularity has come to light after issuing the Letters of Credit.

Work Paralysed in Delhi Courts

- 1547. SHRI SATYA **PRAKASH** MALAVIYA; Will the Minister of HOME AFFAIRs be pleased to state;
- (a) whether it is a fact that work in Delhi Courts continues to remain paralyse ed if so, what are the reasons there/for; and
- (b) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI CHIDAMBARAM); Oa) The striking lawyers have since resumed work and the Courts 'are functioning normally.

(b) A Committee consisting of two sitting judges of Delhi High Court has been set up to enquire into the demands of the lawyers. On the basis of the interim report submitted by the Committee, five concerned police officers have since been transferrer" investigation" of the cases pertaining to the incidents of 21st Jlariuary and 17th February; 1988 has been entrusted to the Centra] Bureau of Investigation.

Citizenship Act, 4955

1548. SHRI CHIMANBHAI MEHTA. CHOWDHARY RAM SEWAK:

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether it is a fact that the present statutory procvision under the Cizenship Act, 1955 'are defective to the extent that

these permit people to become citizens of India while retaining ctizenship of the U.K. a.nd hold British passports;

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- (b) if so, in what manner the rules of Foreign Exchange Regulation Act apply to such individuals holding dual citizenship; and
- (;) what are the details of the circumstances peimitting dual citizenship to Indian citizens?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY HOME **AFFAIRS** (SHRI CHIDAMBARAM); (a) No. Sir. There is no provision in the Citizenship Act, 1955 or the Rules made thereunder, namely Citizenship Rules, 1956 for the grant of dual citizenship. Under our Citizenship law, any citizen of Inda will cease to be citizeN of India if hE voluntarily acquires the citizenship of 'another country.

(b) and (c) Do not arise in view of (a) above.

Conversion of debentares of Refiance Industries Ltd.

1549 SHRI CHIMANBHAI MEHTA: CHOWDHARY RAM SEWAK; •

Will the Minister of FINANCE be pleased to state:

- (a) what was the criteria adopted in not allowing the conversion of 'E' and 'F' series hon-convertMe Debentures of Reliance Industries Limited te 1986;
- (b) what were the details of guidelines prevailing in 1986 and at present; and
- (c) what are the reasons for not approving the proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a)

to (c) As per guidelines, for fresh issue of debentures by public limited companies, issued on 15-9-84, the companies had the option of getting, the non-cunvertible de-Dentures or non-convertible portion of convertible debentures, convertsd into equity fully with the approval of and at such price as may be determined by the Controller of Capital Issues. A debenture-holder, would, however, be free not to exercise this Tight. It was noted that this policy was leading to undue speculation in the debentures of certain compaines, on the expectation of a possible conversion at some future date, and this affected the interest of general investors as they were neither aware of the clear intention of the companies regarding conversion nor the view the Government would take on such proposals. With a view to setting such doubts and speculation at rest, a decision wastaken^ on 10-6-86 not to permit conversion of nonconvertible debentures and the nonconvertible portion of partially conver tible debentures' into' equity shares, unless such permission was obtained at the time of issue of such debentures. In viewof this policy, M/s. Reliance Industries ltd. were not allowed to convert the nott-Con-vertible portion of 'E' Series Debentures and 'F' Series nonconvertible Debentures.

fexcige fofty on Indigenous **Synthetic Fabrics**

1550. CHOWDHARY RAM SEWAK: Will the Minister of FINANCE be pleased to

- (a) whether it is a fact that excise duty on indigenous synthetic fabrics is being estimated on the basis of retail price of synthetic fabrics;
- (b) whether it is a fact that Government charge excise duty on ex-factory price;
- (c) if so, what are the reasons for adopting dual policy; and
- (d) 'Whether it is a fact that excise rate *n polyester sarees, shirting and suiting is 48 per cent to 70 per cent on ex-factory pride?